

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF TRUMP IMPEX PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trump Impex Private Limited
2.	Date of incorporation of corporate debtor	May 18, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25199MH2006PTC161869
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 301, 3 rd Floor, Cello Plaza, V.P. Road, Vile Parle (West), Mumbai- 400056, India
6.	Insolvency commencement date in respect of corporate debtor	August 29, 2019 (Date of receipt of order by IRP) (Hon' NCLT order dated August 27 ,2019
7.	Estimated date of closure of insolvency resolution process	February 25, 2020; 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajender Kumar Girdhar Reg. No: IBBI/IPA-003/IP-N00048/2017-18/10396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: Oshiwara Mahada Complex, Building No. 5 Aster Coop. Housing Society, Flat No. 205 2nd Floor, New Link Road, Oshiwara Andheri (W), Mumbai, Maharashtra ,400053 Email Id: rkjirdhar1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Off Ganpatrao Kadam Marg, Opp. Peninsula Corporate Park, Lower Parel(West), Mumbai-400013 Process Specific Email Id: tipl@sumedhamanagement.com
11.	Last date for submission of claims	September 12, 2019, being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of corporate insolvency resolution process of the **Trump Impex Private Limited** on vide order no. CP 426(IB)/MB/2019 dated August 27, 2019, date of receipt of order by Interim Resolution Professional is August 29, 2019.

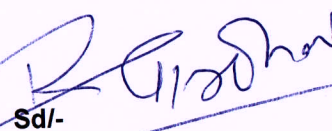
The creditors of **Trump Impex Private Limited**, are hereby called upon to submit their claims with proof on or before September 12, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 30, 2019

Place: Mumbai


Sd/-
Rajender Kumar Girdhar
 Interim Resolution Professional
 In the matter of Trump Impex Private Limited

